## 67 Written Answers

(b) what steps have been taken to ensure their speedy implementation?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RE-SEARCH AND DEVELOPMENT (SHRI ARUN SINGH): (a) The details are given in the Annexure. [Vide answer to Starred Question 401 (a) supra].

(b) Implementation of most of the recommendations involves the various State Governments as also the Central Government Departments and other Agencies. All concerned have been approached to ensure speedy implementation of such recommendations. The recommendations to be implemented departmentally are also being pursued vigorously.

## Shortage of bread in Delhi

2132. SHRIMATI KRISHNA KAUL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether there is a shortage of bread in Delhi; and

(b) if so, what steps have been taken to meet the shortage?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRÌ AJIT PANJA): (a) and (b) No, Sir. However, irregular supplies of bread in certain parts of Delhi was reported in the past.

The manufacturers have been asked to rationalise production and distribution.  $s_0$  that there  $i_s$  no shortage of bread in any pocket of Delhi.

## Transfer of cases relating to service matters of employees of Autonomous Bodies to Central Administrative Tribunal

2133. SHRI SURAJ PRASAD: Win the PRIME MINISTER be pleased to state:

(a) whether it is a fact that cases relating to the service matters of the employees of the autonomous bodies controlled or financed wholly or substantially by the Central Government. pending in the various Lower Courts are being transferred to the Central Administrative Tribunal; and

(b) if so, the details of cases transferred by the various Lower Courts to the Central Administrative Tribunal so far?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUB-LIC GRIEVANCES AND PENSIONS (SHRI, BIREN SINGH ENGTI): (a) and (b) The jurisdiction of the Central Administrative Tribunal has not so far been extended to all the local or other authorities under the control of the Government of India or to the Corporation or Societies owned or controlled by Government. The question of transfer of cases in respect of all such organisations does not, there fore, arise.

However, the jurisdiction of the Tribunal has been extended to the following five organisations w.e.f. 12-5-1986.

SI. No.	Name of the Organisation	Nəture
1	Central Board of Trustees constituted under the Employees Provi- dent Funds and Miscellaneous Provisions Act, 1952.	Statutory body
2	Employees State Insurance Corporation	Corporation
3	Central Board for Workers' Education.	Registered society.
4	National Labour Institute	Do.
5	National Council of Safety in Mines, Dhanbad	Do,

Information regarding transfer of cases in respect of these five organisations will be collected and placed on the table of the House.